

**SECTION-III-A
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NOS. 12236 & 20946 OF 2014

DHAMPUR SUGAR MILLS LTD.

...PETITIONER

VERSUS

COMMISSIONER OF INCOME TAX & ANR.

...RESPONDENTS

OFFICE REPORT

The matters above-mentioned were listed before the Hon'ble Court on 21st November, 2014, when the Hon'ble Court was pleased to pass the following order :-

"Service has been completed in both the matters. Learned counsel appearing for the respondents prays for some time to file counter affidavit.

Counter affidavit may be filed within four weeks from today.

Rejoinder affidavit, if any, may be filed within four weeks thereafter.

List the matters on 19th January, 2015."

It is submitted for the information of the Hon'ble Court that pursuant to above mentioned Court's Order, Counsel for the respondent has not filed Counter affidavit so far hence no Rejoinder affidavit.

The matters above-mentioned are listed before the Hon'ble Court with this office report.

DATED THIS THE 15TH DAY OF JANUARY, 2015.

ASSISTANT REGISTRAR

COPY TO:

Mr. Ambhoj Kumar Sinha, Advocate

Mrs. Anil Katiyar, Advocate

ASSISTANT REGISTRAR